

lished in Notification No. 11/3/88-EP (Agri. VI) in Gazette of India dated the 21st December, 1988.

(ii) The Tobacco Board (General) Amendment Regulations, 1988 published in Notification No. 2/4/85-EP (Agri. VI) in Gazette of India dated the 21st December, 1988. [Placed in Library. See No. LT-7430/89]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 1986-87 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Federation of Indian Export Organisations, New Delhi, for the year 1986-87. [Placed in Library. See No. LT-7431/89]

[Translation]

**Review on the working of and Annual Report of Indian Railway Finance Corporation, New Delhi for 1986-87**

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MAHABIR PRASAD): I beg to lay on the Table a copy each of the following papers (Hindi and English Versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—

- (1) (i) Review by the Government on the working of the Indian Railway Finance Corporation Limited, New Delhi, for the years 1986 to 1988.

(ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the years 1986-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-7432/89]

12.04 hrs.

**COMMITTEE ON PUBLIC UNDERTAKINGS**

**Fifty-third Report**

[English]

SHRI VAKKOM PURUSHOTHAMAN (Alleppey): I beg to present the Fifty-third Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Forty-seventh Report on Indian Airlines—Fare and cost aspects.

12.04 1/2 hrs.

**BUSINESS OF THE HOUSE**

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): Will your permission, Sir, I rise to announce that Government Business in this House during the week commencing Tuesday, the 7th March, 1989 will consist of:

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion on the Report of the Commission on Centre-State Relations.
- (3) General discussion on the General Budget for 1989-90.

SHRI P. KOLANDAIVELU (Gobichettipalayam): Sir, I request that the following may be included in the next week's agenda:—

Tenkasi Town in Tamil Nadu should be

[Sh. P. Kolandaivelu]

classified as 'C' class city for the purpose of grant of HRA/CCA to Central Government employees. 26 establishments of Central Government are situated in and around Tenkasi. Today Tenkasi is an unclassified city. The population of this town was 54,000 in 1986. This itself qualifies the declaration of Tenkasi city as a 'C' class city. Government has already agreed in National Council of Joint Consultative Machinery for the Central Government employees on 19.8.1988, on the issue of upgradation of cities whose population is marginally less. This is a fit case for classification as 'C' class city.

SHRI G.M. BANATWALLA (Ponnani): Sir, a part of my statement about Bombay police firing was disallowed. Please allow that part also.

MR. SPEAKER: Whatever is under the rules will be allowed. Be it Banatwalla or any other Member. It has to be done under the rules and inside that parameter. It is my responsibility and your responsibility to make me able to carry it out.

SHRI G.M. BANATWALLA: Sir, the Government of India has rightly banned the blasphemous novel of Salman Rushdie, "Satanic Verses". It is, however, regrettable that several Western countries continue to patronize the book and its author and publishers. There is widespread righteous indignation against their attitude. Government of India should represent to the Governments of Great Britain and other countries through diplomatic channels not to give any quarter to blasphemy against any religion.

The matter be included for discussion in the business for next week.

PROF. SAIFUDDIN SOZ (Baramulla): Sir, I request that the following item may be included in the next week's agenda:—

All India Institute of Medical Sciences has a 350 member strong medical faculty, properly trained and competent to run this

prestigious institution. But it is not being allowed to function as a Referral Hospital.

Due to total lack of coordination among hospitals in Delhi, AIIMS remains under great strain due to ever-growing rush of patients. Strangely enough, first rate medical facilities in Safdarjung Hospital, just across the road, remain un-utilised.

Sporadic strikes by faculty members and others are nothing more than symptoms of the disease.

I would strongly urge the Minister of Health to organise a structural and qualitative change in AIIMS.

SHRIMATI JAYANTI PATNAIK (Cuttack): Sir, I request that the following may be included in the next week's agenda:—

Revision in royalty rates of coal has become due since February, 1985. The study group constituted by Ministry of Steel and Mines has submitted its recommendations long back. Royalty rates for all other minerals were revised in May, 1987 but royalty rates for coal have not been revised jeopardising State Government's efforts to mobilise additional resources. As prices of coal have been revised several times since February, 1985, Ministry of Steel and Mines should notify revised rates of royalty of coal immediately.

SHRI SOMNATH RATH (Aska): Sir, I request that the following may be included in the next week's agenda:—

Krishi Vigyan Kendra near Bhanjanagar, Ganjam district, Orissa, which is financed by the Indian Council of Agricultural Research (ICAR), was established four years back. Site for the Kendra has already been given by the State Government. Communication facilities are available but the Central has not made any progress. I urge upon the Government to advise ICAR to ensure that the Krishi Vigyan Kendra functions efficiently soon.

**SHRI JAGANNATH PATTHAIK** (Kalahandi): Sir, the following items may be included in the next week's agenda:—

Price rise in some of the essential commodities has become a matter of great concern. All round efforts should be made to see that it remains within a reasonable limit.

Despite the good monsoon in the country, there are areas suffering with severe drought due to lack of good monsoon. The House should discuss the matter.

[Translation]

**SHRI NANDLAL CHOUDHARY** (Sagar): Mr. Chairman, Sir, the following item may be included in the next week's list of business:

Only 3 percent of the total area of Sagar district in Madhya Pradesh is under irrigation. The approval to the proposed Bina River Project is being delayed. The project should be cleared immediately.

**SHRI HARISH RAWAT** (Almora): Mr. Speaker, sir, I request that the following item may be included in the next week's list of business presented by the hon. Minister of Parliamentary Affairs:

- (i) The undue delay by Bachhawat Commission in presenting the final report regarding the pay scales of the working and non-working journalists of newspapers and news agencies is a matter of great concern. People had hoped that the Commission would provide them some relief from the burden of price rise.
- (2) The commission was asked to submit its report by 31st December. Now it has been reported that its term has been extended upto 31st March, the date by which it will submit its final report. The people have their own apprehensions whether the

commission would be able to complete its work by the stipulated date. Boycott of the proceedings by the newspaper owners has deteriorated the situation. The Government should direct the commission to submit its final report positively by the 15th March.

Therefore, the matter needs to be discussed in the House.

[English]

**SHRI BHADRESWAR TANTI** (Kaliabor): Mr. Speaker, Sir, the following item may be included in the next week's business.

Assam is a major producing State of tea in the country. 66 per cent of foreign exchange is earned by Assam alone on account of tea. The State of Assam is losing a lot of revenue also. Hence, I request that the Government should seriously consider to shift the head offices of tea companies from Calcutta to Assam so that revenue is not lost.

**SHRI H.K.L. BHAGAT**: The wishes of the hon. Members have been noted for the Business Advisory Committee.

12.11 hrs.

MOTION OF THANKS ON THE  
PRESIDENT'S ADDRESS—*Contd.*

[English]

**MR. SPEAKER**: The House will now take up further consideration of the following motion moved by Shri V.N. Gadgil and seconded by Shri R.L. Bhatia on the 23rd February, 1989:—

"That an Address be presented to the President in the following terms:

'That the Members of Lok Sabha